

also considering bringing forward Central Legislations for the welfare of Construction Workers and Agricultural Workers who constitute the largest segment of the unorganised labour force in the country. Efforts have also been made to organise the Rural Workers of the various States of the country so that the benefits of various legislations and welfare measures reach them. One of such step was to launch a Centrally sponsored scheme to organise the Rural Workers. It was introduced in the Vth Plan to educate rural workers regarding their rights and duties, motivate them for organising themselves in the shape of trade unions and to educate rural workers about Co-operatives, plans and programmes of the Government etc., to give them knowledge about labour laws, to assist workers education scheme etc. With the end of Seventh Plan the Scheme was dovetailed in the Scheme for the beneficiaries of Anti-Poverty Programme of the Ministry of Rural Development.

#### **Agricultural Labourers in the Country**

7408. SHRI BHAGABAN MAJHI : Will the Minister of LABOUR be pleased to state :

(a) the State-wise number of agricultural labourers in the country;

(b) whether Government have taken steps to ensure the minimum wages to those labourers;

(c) if so, the rate at which wages are being paid to the Agricultural

workers in different States; and

(d) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR):

(a) A table indicating state-wise agricultural labourers in the country is enclosed as statement (See below).

(b) to (d) According to the provisions of the Minimum Wages Act, 1948, both Central and State Governments are the appropriate Governments for fixation/revision of minimum wages for scheduled employments under their respective jurisdiction. In so far as the agricultural sector is concerned, the Central Government is the appropriate Government for fixation/revision of minimum wages to a limited extent, only in respect of agricultural farms under different central Ministries. The State Governments are the appropriate Governments for fixation/revision of minimum wages for most of the agricultural workers, other than those covered under the Central Sphere. A statement-II indicating available information on minimum rates of wages as fixed by various State Governments/Union Territory Administrations for the lowest paid unskilled category of Agricultural workers is enclosed (See below). The appropriate Governments have constituted Enforcement Machinery which conducts regular inspections for ensuring payment of minimum wages.

**Statement-I**

S. No.	Name of the States/Union Territories	No. of Agricultural Workers (in thousands)
1	2	3
1	Andhra Pradesh	11625
2	Assam	845
3	Bihar	9513

1	2	3
4	Goa . . . . .	35
5	Gujarat . . . . .	3231
6	Haryana . . . . .	897
7	Himachal Pradesh . . . . .	59
8	Arunachal Pradesh . . . . .	20
9	Jammu & Kashmir . . . . .	..
10	Karnataka . . . . .	5000
11	Kerala . . . . .	2120
12	Madhya Pradesh . . . . .	5863
13	Maharashtra . . . . .	8313
14	Manipur . . . . .	47
15	Meghalaya . . . . .	89
16	Mizoram . . . . .	10
17	Nagaland . . . . .	7
18	Orissa . . . . .	2977
19	Punjab . . . . .	1453
20	Rajasthan . . . . .	1392
21	Sikkim . . . . .	13
22	Tamil Nadu . . . . .	7899
23	Tripura . . . . .	188
24	Uttar Pradesh . . . . .	7833
25	West Bengal . . . . .	5055
26	Andaman & Nicobar . . . . .	5
27	Chandigarh . . . . .	2
28	Dadra & Nagar Haveli . . . . .	6
29	Daman & Diu . . . . .	1
30	Delhi . . . . .	25
31	Lakshadweep . . . . .	..
32	Pondicherry . . . . .	77

## Statement-II

Sl. No.	States/UTs	Minimum Wages for Agricultural Workers
1	Andhra Pradesh . . . . .	Rs. 16.80 to Rs. 23.00 per day (According to Zones)
2	Arunachal Pradesh . . . . .	Rs. 18.00 to Rs. 21.00 per day (according to Areas)
3	Assam . . . . .	Rs. 1134.00 p.m. or Rs. 984.00 p.m. plus food, shelter, and clothing.
4	Bihar . . . . .	Rs. 21.00 per day.
5	Goa . . . . .	Rs. 27.50 per day.
6	Gujarat . . . . .	Rs. 15.00 per day.
7	Haryana . . . . .	Rs. 36.77 with Meals or Rs. 40.77 without Meals.
8	Himachal Pradesh . . . . .	Rs. 22.00 per day.
9	Jammu & Kashmir . . . . .	Rs. 15.00 per day.
10	Karnataka . . . . .	Rs. 12.00 to Rs. 17.65 per day.
11	Kerala . . . . .	Rs. 30.00 to Rs. 40.20 per day.
12	Madhya Pradesh . . . . .	Rs. 26.17 per day.
13	Maharashtra . . . . .	Rs. 12.00 to Rs. 20.00 per day (According to Zones)
14	Manipur . . . . .	Rs. 26.70 per day for Hill areas Rs. 23.70 per day for other than Hill areas.
15	Meghalaya . . . . .	Rs. 35.00 per day.
16	Mizoram . . . . .	Rs. 28.00 per day.
17	Nagaland . . . . .	Rs. 25.00 per day.
18	Orissa . . . . .	Rs. 25.00 per day.
19	Punjab . . . . .	Rs. 40.12 without meals or Rs. 36.12 with meals per day.
20	Rajasthan . . . . .	Rs. 22.00 per day.
21	Sikkim . . . . .	The Minimum Wages Act, 1948 is yet to be extended.
22	Tamil Nadu . . . . .	Rs. 20.00 per day.
23	Tripura . . . . .	Rs. 23.65 per day.
24	Uttar Pradesh . . . . .	Rs. 23.00 per day to Rs. 25.00 per day.
25	West Bengal . . . . .	Rs. 32.72 per day. Rs. 29.52 per day plus two principle meals.
26	Andaman & Nicobar Islands . . . . .	Rs. 27.00 per day (Andaman) Rs. 28.00 per day (Nicobar)
27	Chandigarh . . . . .	Rs. 36.23 per day with Meal or Rs. 40.23 per day without Meal.
28	Dadar & Nagar Haveli . . . . .	Rs. 20.00 per day.

Sl. No.	States/UTs	Minimum Wages for Agricultural Workers
29	Delhi . . . . .	Rs. 53.15 per day.
30	Daman & Diu . . . . .	Rs. 22.00 per day.
31	Lakshadweep . . . . .	Rs. 30.00 per day.
32	<i>Pondicherry</i>	
	(i) Pondicherry Region . . . . .	Rs. 14.00 per day.
	(ii) Mahe Region . . . . .	Rs. 12.00 per day for light work Rs. 15.00 per day for hard work
	(iii) Uanam Region . . . . .	Rs. 11.00 per day.
	(iv) Karaikal . . . . .	Rs. 14.00 per day or 7 litre paddy plus Rs. 4 90 per day.

### Handloom Weavers in the Country

7409 SHRI BHAGABAN MAJHI: Will the Minister of LABOUR be pleased to state:

(a) the State-wise number of handloom weavers in the country;

(b) the various welfare measures adopted during the last three years for these handloom weavers;

(c) the amount sanctioned under various schemes for the welfare of

handloom weavers during these years; and

(d) the State-wise details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR):

(a) to (d) State-wise number of handloom weavers in the country and the amount sanctioned under various schemes for the Welfare of handloom weavers during the last three years is as under:—

(Rs. in lakhs)

S. No.	State	Number of handloom weavers (as per 1987-88 census of handlooms in India.)	Amount sanctioned during the last three years (1991-92, 1992-93 and 1993-94)			
			Schemes			
			Workshed-cum-Housing Scheme	Thrift Bund Scheme	Health Package Scheme	Group Insurance Scheme
1	2	3	4	5	6	7
1	Andhra Pradesh . . . . .	219122	241.785	85,57,790	50.00	27.60
2	Arunachal Pradesh . . . . .	545	..	..	..	..
3	Assam . . . . .	334252	94.67	3.71	95.725	..
4	Bihar . . . . .	76354	89.00	18.00	59.17	..
5	Gujarat . . . . .	23007	..	..	..	..